LOK SABHA UNSTARRED QUESTION NO. 422 TO BE ANSWERED ON 5th FEBRUARY, 2018

ADULTERATION/UNDER-MEASUREMENT OF PETROLEUM PRODUCTS

422. SHRI VIJAY KUMAR HANSDAK:

SHRIMATI RAMA DEV I:

SHRIMATI NEELAM SONKER:

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the incidents of under-measurement by installing a chip in the dispensers and adulteration of petrol/diesel by various petrol pumps in the country have been reported/noticed by the Government during the last three years and the current year;
- (b) if so, the details thereof and the number of complaints received against the petrol pumps/ involvement of persons of Oil Marketing Companies (OMCs) and the punitive action including cancellation of licenses taken against them, OMC/State/UT-wise including Uttar Pradesh;
- (c) whether the Government has set up any special task force to stop such malpractices by petrol pump owners and if so, the details thereof along with punitive action taken by the Government in this regard;
- (d) the number of cases still pending with the Government with regard to the cancellation of licence of petrol pumps, OMC/State/UT-wise;
- (e) the steps taken by the Government to conduct regular drives/surprise checks and evolve a mechanism at national level to curb such malpractices and the action taken by the Government against the erring persons/dealers found involved therein, State/UT-wise; and
- (f) the concrete action taken by the Government to stop such malpractices and cheating by petrol pump owners in future?

ANSWER

पैट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a): The State/UT-wise details of suspected cases of under measurement by installing unauthorized chip in the dispensers and adulteration of petrol /diesel by various unscrupulous petrol pumps dealers of Public Sector Oil Marketing Companies (OMCs) namely; Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) during the last three years and current year (April December, 2017) are at Annexure I.
- (b) : State /UT /OMC wise details of complaints pertaining to short delivery / adulteration at OMC retail outlets received during the last three years and the current Contd......2/-

year (April-December, 2017) are at Annexure II.

As on 01.01.2018, OMCs have terminated 107 retail outlets on account of electronic chip manipulation in dispensing units.

Additionally, OMCs have also taken disciplinary action against the officials involved.

(c) & (d): Special Task Force comprising of Officers of State Government and OMCs have conducted raids/surprise inspections in Uttar Pradesh, Maharashtra and Odisha since 27th April, 2017.

As on 01.01.2018 OMCs have terminated 107 retail outlets on account of electronic chip manipulation in dispensing units consequent to the inspections conducted by Special Task Force.

Additionally, OMCs have also taken disciplinary action against the officials involved.

The number of terminated retail outlets and the number of cases where action is pending against the erring retail outlets are at Annexure III.

- (e): Regular / surprise inspections are carried out at the retail outlets by OMC Field Officers/ Sr. Officers / Multi Disciplinary Teams (MDT) throughout the country. Besides this, Special drives are also carried out by Senior Officers of the Corporation. Inspections are also carried out by mobile labs of Industry and anti-adulteration cell of the OMCs and also by the State Government authorities. OMCs take action against the erring RO dealers as per the provisions of Marketing Discipline Guidelines (MDG) and Dealership Agreement subsisting between RO dealer and OMC.
- (f): The concrete action taken to stop such malpractice is as follows:-

i. Systemic improvement

- New specifications incorporated for procurement of MPDs with tamper proof pulsars
- In addition, specification for upgradation of old pulsar units by self destructive pulsar units has been finalized for existing MPDs and Dual units
- OMCs are working with Legal Metrology department to bring in changes in the sealing methodology and design for sealing integrity in the DUs.

ii. Administrative measures

 Amendments in MDG as approved by the OMCs has been implemented with effect from 2.10.2017 with stringent penalty provisions in case of various irregularities like short delivery, unauthorized operation of automated retail outlet in manual mode etc.

iii. Concept of end to end Automation

 OMCs are formulating an end to end Automation Regime in Retail Marketing right from filling tank lorry at Terminal till Retail outlet operations.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 422 asked by Shri Vijay Kumar Hansdak and others for answer on 05.02.2018 regarding 'Adulteration/Under-measurement of Petroleum Products'.

State wise details of under measurement by installing unauthorized chip in dispensers and adulteration of petrol / diesel during past three years and current year (April- December, 2017)

STATE	Short delivery	Adulteration
ANDAMAN & NICOBAR	0	0
ANDHRA PRADESH	3	5
ARUNACHAL PRADESH	0	0
ASSAM	1	3
BIHAR	7	8
CHANDIGARH	0	0
CHATTISGARH	1	7
DADRA NAGAR & HAVELI	0	0
DAMAN & DIU	0	0
DELHI	0	0
GOA	0	1
GUJARAT	34	2
HARYANA	1	4
HIMACHAL PRADESH	1	0
JAMMU & KASHMIR	0	1
JHARKHAND	1	8
KARNATAKA	1	8
KERALA	1	13
LAKSHADWEEP	0	0
MADHYA PRADESH	19	9
MAHARASHTRA	78	9
MANIPUR	0	0
MEGHALAYA	0	0
MIZORAM	0	0
NAGALAND	0	0
ORISSA	2	5
PONDICHERRY	0	0
PUNJAB	6	6
RAJASTHAN	9	16
SIKKIM	0	0
TAMILNADU	1	11
TELANGANA	4	6
TRIPURA	0	3
UTTAR PRADESH	125	17
UTTARAKHAND	4	2
WEST BENGAL	6	19
ALL-INDIA	305	163

Annexure referred to in reply to part (c) & (d) of Lok Sabha Unstarred Question No. 422 asked by Shri Vijay Kumar Hansdak and others for answer on 05.02.2018 regarding 'Adulteration/Under-measurement of Petroleum Products'.

State-wise summary report of Retail Outlet inspections as on 01.01.2018 in connection with manipulation of electronic chips in Dispensing Units

State	Inspection by	N	No of RC)s inspect	ted			ROs wi			No. of extrae			No of ROs with broken seals			t	Suspected tampering confirmed by OEM		tampering confirmed by		mpering firmed by		yet to Action taken			Pending for action		
		врс	юс	нрс	ОМС	врс	юс	НРС	ОМС	врс	ЮС	НРС	ОМС	B P C	I O C	H P C	ОМС	врс	юс	НРС	врс	юс	НРС	врс	IOC	НРС	BPC I	ос	НРС
Maharashtra	STF	20	90	72	182	0	2	0	2	0	1	1	2	0	1	0	1												
	ОМС	690	3969	292	4951	0	0	0	0	0	0	0	0	0	0	0	0												
	Special drive by OMC	0	51	126	177	0	0	0	0	0	0	0	0	0	1	0	1												
	Total	710	4110	490	5310	0	2	0	2	0	1	1	2	0	2	0	2	1	30	18	0	1	0	1	9	2	0	26	17
Uttar Pradesh	STF	6	8	3	17	6	3	2	11	0	0	0	0	0	0	1	1												
	ОМС	134	618	614	1366	2	2	0	4	0	0	0	0	0	0	0	0												
	Special drive by OMC	1302	3433	1380	6115	4	8	6	18	2	22	14	38	3	12	9	24												
	Total	1442	4059	1997	7498	12	13	8	33	2	22	14	38	3	12	10	25	1	3	6	4	33	0	15	45	35	3	5	3

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 422 asked by Shri Vijay Kumar Hansdak and othe

rs for answer on 05.02.2018 regarding 'Adulteration/Under-measurement of Petroleum Products'.

State/UT and OMC-wise detail of number of cases of Adulteration and Short delivery during the last 3 years and current year (April-December, 2017)

	State	IOCL		BPCL		HPCL		Total	
		Adulterat-	Short-	Adulterat-	Short-	Adulterat-	Short-	Adulterat-	Short-
		ion	delivery	ion	delivery	ion	delivery	ion	delivery
1	A & N ISLANDS	0	0	0	0	0	0	0	0
2	ANDHRA PRADESH	16	41	19	32	83	206	118	279
3	ARUNACHAL								
	PRADESH	0	0	0	0	0	0	0	0
4	ASSAM	12	7	2	7	5	4	19	18
5	BIHAR	70	60	39	90	28	36	137	186
6	CHANDIGARH	12	22	0	14	6	9	18	45
7	CHATTISGARH	10	23	7	35	8	18	25	76
8	D&N HAVELI	1	0	0	1	0	1	1	2
9	DAMAN AND DIU	0	1	0	0	0	2	0	3
10	DELHI	71	392	19	113	71	280	161	785
11	GOA	0	4	10	18	4	11	14	33
12	GUJARAT	120	156	30	138	27	150	177	444
13	HARYANA	81	201	24	77	59	161	164	439
14	HIMACHAL								
	PRADESH	19	10	0	3	15	12	34	25
15	JAMMU & KASHMIR	6	17	7	9	7	10	20	36
16	JHARKHAND	17	34	10	26	20	17	47	77
17	KARNATAKA	91	226	141	271	62	236	294	733
18	KERALA	49	56	11	19	51	26	111	101
19	LAKSHADWEEP	0	0	0	0	0	0	0	0
20	MADHYA PRADESH	35	86	60	200	43	114	138	400
21	MAHARASHTRA	72	353	126	632	268	575	466	1560
22	MANIPUR	0	0	0	0	0	0	0	0
23	MEGHALAYA	0	1	1	0	0	2	1	3
24	MIZORAM	0	0	0	0	0	1	0	1
25	NAGALAND	0	0	0	0	0	0	0	0
26	ORISSA	46	39	13	29	15	12	74	80
27	PUDUCHERRY	1	7	0	2	0	2	1	11
28	PUNJAB	31	77	8	53	40	124	79	254
29	RAJASTHAN	51	98	34	130	51	233	136	461
30	SIKKIM TAMIL NADU	0	129	0	0	1	0	105	0
31	TAMIL NADU	93	128	60	143	42	85	195	356
32	TELANGANA	49	157	18 0	103	38	67 0	105 0	327
34	TRIPURA UTTAR PRADESH		1 120						1
35	UTTRAKHAND	177	430	66	175	125	308	368	913
		16	34	2	19	5	17	23	70
36	WEST BENGAL	37	57	24	33	62	39	123	129
	TOTAL	1183	2718	731	2372	1136	2758	3050	7848